

XITEM NO.16

COURT NO.6

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2011
CC 15143/2011

(From the judgement and order dated 06/01/2010 in
No.19302/2001 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

CMWP

STATE OF U.P. & ANR.

Petitioner(s)

VERSUS

NANWA

Respondent(s)

(With appln(s) for c/delay in filing SLP,c/delay in refiling SLP and
office report))

Date: 14/10/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI

HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA

For Petitioner(s) Mr. S.R. Singh, Sr. Adv.
Mr. Ardhendumauli Kumar Prasad, Adv.
Mr. Manoj Kumar Dwivedi, Adv.
Mr. A.K. Prasad, Adv.
Mr. Gunnam Venkateswara Rao, Adv.(Not present)

For Respondent(s) Mr. J.N. Dubey, Sr. Adv. (Caveator)
Mr. Meenesh Dubey, Adv.
Mr. S.R. Setia, Adv.(Not present)

UPON hearing counsel the Court made the following
O R D E R

As requested by learned senior counsel appearing for
the petitioners, hearing of this petition is adjourned for
six weeks to enable his clients to file the copies of the
writ petition and the written statement filed in the High
Court as also the Report of the Special Officer produced
before the High Court.

(Parveen Kr. Chawla) (Phoolan Wati Arora)
Court Master Court Master